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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

OA.No.703 of 2001

New Delhi, this 20th day of March, 2001

HON'BLE SHRI M.P.SINGH, MEMBER(A)

Smt. J. Sushila Bai
R/o N-45 Sector-9 R.K.Puram
New Delhi 110066

... Applicant

(By Advocate: K.L.Bhandula)

versus

1. Union of India
through Secretary to the
Government of India
Ministry of Water Resources
Shram Shakti Bhavan
New Delhi 110001

2. The Chairman
Central Water Commission
Sewa Bhavan, R.K.Puram
New Delhi-110066

3. The Chief Engineer
Yamuna Basin
Central Water Commission
Kalindi Bhawan
B-5 Tara Crescent Road
Qutub Institutional Area
New Delhi-110016

... Respondents

ORDER(Oral)

The applicant has filed this OA challenging the order dated 13.3.2001 transferring her from Delhi to Jaipur.

2. The brief facts of the case are that the applicant is working as Assistant Engineer (Wireless). She joined Central Water Commission in Bhubneswar in 1973. According to the applicant, she has been transferred to 12 different places all over India during the last 27 years. The grievance of the applicant is that one Ms.Saroj Aggarwal, AE(W), who has the longest



stay, has not been transferred out of Delhi whereas the applicant whose stay period in Delhi is less than that of Ms. Saroj Aggarwal, has been transferred to Jaipur. According to her, this is against the transfer policy of Central Water Commission. The applicant has submitted a representation dated 14.3.2001 against the transfer order of 13.3.2001. But no decision has yet been taken by the respondents on her representation.

3. After hearing the applicant and considering the facts and circumstances of the case, I find it a fit case to give a direction to the respondents to consider the representation of the applicant dated 14.3.2001 in terms of the transfer policy. The respondents are accordingly directed to treat this application as a representation of the applicant and decide the same by passing a speaking, reasoned and detailed order within a period of one month from the date of receipt of a copy of this order. In the meantime, respondents are directed to maintain status quo in respect of the applicant.

4. Registry is directed to send a copy of this OA along with a copy of this order to the respondents immediately.

5. This OA is disposed of with the above directions at the admission stage itself. No order as to costs.


(M. P. SINGH)
Member (A)